

SIKKIM NATIONAL LAW UNIVERSITY (AMENDMENT) BILL, 2023

(BILL NO. 7 OF 2023)

A

BILL

further to amend the Sikkim National Law University Act, 2018.

Be it enacted by the Legislature of Sikkim on the Seventy-Fourth Year of the Republic of India as follows:

- Short title and commencement
1. (1) This Act may be called the Sikkim National Law University (Amendment) Act, 2023.
 - (2) It shall come into force at once.
- Amendment of section 8
2. In the Sikkim National Law University Act, 2018, in section 8 after sub-section (7), the following shall be inserted, namely:

“(8) The Chancellor shall be the final authority to decide in case of any ambiguity or doubt in the interpretation and applicability of this Act as well as to pass necessary orders in respect of all such matters for which no express or sufficient provision has been made in the Act.”

STATEMENT OF OBJECTS AND REASONS

Whereas, it has been desired that the Chancellor of Sikkim National Law University shall be the final authority to decide in case of any ambiguity or doubt in the interpretation and applicability of the Sikkim National Law University Act, 2018, as well as to pass necessary orders in respect of all such matters for which no express or sufficient provision has been made in the Act.

The insertion of sub-section (8) in section 8 of the Sikkim National Law University Act, 2018, will empower the Chancellor of the University with the same.

With this object in view, the Bill has been framed.



(K.N. LEPCHA)

**MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM.**

Kunga Nima Lepcha
(Minister)
Education Deptt. Law Deptt. And Parliamentary Affairs
L&D & Disaster Mgmt. and Sports & Youth Affairs Deptt.
Government of Sikkim

MEMORANDUM REGARDING DELEGATED LEGISLATION

1. Sub-section (8) of section 8 of the Sikkim National Law University Act, 2018, empowers the Chancellor of Sikkim National Law University to be the final authority to decide in case of any ambiguity or doubt in the interpretation and applicability of the Sikkim National Law University Act, 2018, as well as to pass necessary orders in respect of all such matters for which no express or sufficient provision has been made in the Act.



(K.N. LEPCHA)

MINISTER-IN-CHARGE,

EDUCATION DEPARTMENT,

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Kunga Nyima Lepcha
(Minister)

Education Deptt. Law Deptt. And Parliamentary Affairs
& Disaster Mgmt. and Sports & Youth Affairs Deptt.
Government of Sikkim

FINANCIAL MEMORANDUM

-NIL-



(K.N. LEPCHA)

**MINISTER-IN-CHARGE,
EDUCATION DEPARTMENT,
GOVERNMENT OF SIKKIM,**

Kunga Nma Lepcha
(Minister)

Education Deptt. Law Deptt. And Parliamentary Affairs
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